NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 360 of 2019

IN THE MATTER OF:

M/s. Supriya Pharmaceuticals Ltd. ...Appellant

Vs.

Vijay Julka & Ors. ...Respondents

Present:
For Appellant: - **Mr. Ritesh Agrawal, Mr. Teejas Bhatia and Mr. Aishwarya, Advocates**
For Respondents:- **Mr. Serman Rawat, Advocate for 1st Respondent**
Mr. Ramesh Dugar, Respondent No. 3

O R D E R

05.02.2020– Mr. Serman Rawat, Advocate appears on behalf of 1st Respondent. Mr. Ramesh Dugar, Respondent No. 3 appears in person. Notice on rest of the Respondents have been served. No further notice is required to be served.

The Learned counsel for the Appellant will serve a copy of the paper-book on each of the Respondent during the course of the day. They may file their reply-affidavits within two weeks. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post the case 'for Admission (After Notice)' on 4th March, 2020 before the appropriate Bench.

Pendency of the Appeal will not come in the way of the Appellant to comply with the order, if any, which is alleged to have been not complied with.

[Justice S.J. Mukhopadhaya]
Chairperson

(Justice Venugopal M.)
Member(Judicial)

ns/RR